

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 051/00329/2019

CORAM

HON'BLE SHRI JAYESH V. BHAIKAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 10.04.2019.

Vishwanath Dayal Ram, son of Late Shaligram Mochi, Resident of village-Dugda, P.O.+P.S.-Dugda, District- Bokaro (Jharkhand).

By Advocate : None

Versus

1. Union of India, represented through the General Manager, East Central Railway, P.O. & P.S. Hajipur, District- Hajipur, Jharkhand.
2. The Divisional Railway Manager, East Central Railway, DRM Building, Dhanbad Division, P.O & P.S.-Dhanbad, Jharkhand.
3. The Senior Divisional Personnel Officer, East Central Railway, Dhanbad Division, P.O & P.S.-Dhanbad, Jharkhand.

By Advocate : Shri P.D. Singh

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- None for the applicant.

Heard l/c for respondents. The l/c for respondents submit that the O.A is hopelessly barred by the limitation.

2. We have examined the materials available on record and found that the applicant was expired in the year 2002 thereafter, the applicant had filed a representation before the respondents on 02.11.2002 which was rejected by the respondents vide order dated 27.09.2005. Thereafter, the applicant has again filed another representation on 27.06.2016 i.e after 10/11years and as per applicant the same is still pending for consideration. Being aggrieved by non-disposal of his representation dated 27.06.2016, the applicant has approached

this Tribunal through this O.A. for a direction upon the respondents to consider his case for appointment on compassionate ground.

3. We are of the considered opinion that the claim of the applicant has been rejected in the year 2005 and if he was not satisfied with the decision of respondents he should approach either higher authority or appropriate forum but he kept himself mum over 11 years and suddenly he woke up and filed this O.A.

4. In view of the above, we do not find any merit in the O.A and also being hopelessly barred by limitation, the O.A is dismissed with no order as to costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

mks